NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH** CHENNAL

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI MATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/06/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

A PPLICATION NUMBER

PETITION NUMBER

: CP/16/2016

NAMEOF THE PETITIONER(S)

: S. ALAGURAJAN

NAMEOF THE RESPONDENT(S)

: M/s CHERAN HOTELS PVT LTD + 11

UNDERSECTION

: 241/242

Name (in Capital) Represented by Signature 6 Fortox 16 Me kends Consel fer 1,2,8 < 9 1

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Councer he Govil Petinin

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Comsel for Respetation. 7

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<u>ORDER</u>

Mr. T.V.P. Saivihari, Counsel for Petitioner present. Mr. S. Aravindan, Counsel for R-1, R-2, R-8 and R-9 present. Mr. K. Ramesh, Counsel for R-4 present. Mr. G.V. Mohan Kumar, Counsel for R-7 present. Counsel for Petitioner pressed hard for interim relief contained at sub para (c) of para (B). Counsel for Respondents 8 and 9 objected for grant of relief on the ground that the issue relating to the admission of CP is yet to be decided. Therefore, he prayed that the interim relief cannot be granted. However, the interim relief is only pertaining to the statement of receipt and utilization of money from 01.04.2016 till the date of filing of the petition. We direct the 1st Respondent Company to furnish the statement of receipt and utilization of money from 01.04.2016 till the date of filing of the petition by providing a copy to the other side on the next date of hearing. This shall be without prejudice to the rights and contentions of the Respondents. **Put up on 14.07.2017 at 10.30 A.M.**

S. V = > = & & = . (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARFEF TARIQ) MEMBER (JUDICIAL)